(c) No expenditure was incurred by NDMA on providing flood relief operations in Bihar. However, bills on account of airlift for Rs.1.07 crore (Rupees One crore seven lakh) and procuring of 4,19,800 potable/ mineral water bottles for Rs.36,85,525/- (Rupees Thirty six lakh eighty five thousand five hundred twenty five) received from Air Hqrs New Delhi and suppliers of potable/ mineral water bottles respectively are being sent to Government of Bihar for payment.

The personnel of NDRF Bn with available boats swung into action within two hours of receipt of telephonic message followed by a fax message from Government of Bihar on 20th August 2008.

Terrorist Organisations responsible for recent blasts

- 548. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the number of persons who lost their lives and were injured during serial bomb blasts in Bangalore on 25/7/08, Ahmedabad on 26/7/08, and Delhi on 13th and 27th September 2008, respectively;
- (b) the terrorist organizations responsible for these blasts, and whether terrorists have so far been apprehended and the organization to which they belong; and
 - (c) whether any special law is proposed to tackle such terrorist activities effectively?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) As per available information, 1 person was killed and 11 injured in the serial bomb blasts in Bengaluru on 25.7.2008; 56 persons were killed and 260 injured in serial bomb blasts in Ahmedabad on 26.7.2008; 26 persons were killed and 133 injured in the serial bomb blasts in Delhi on 13.9.2008; and 3 persons were killed and 22 injured in bomb blast that occurred in Delhi on 27.9.2008.

- (b) 'Public Order' and 'Police' being a State subject, the investigations are conducted by the respective State agencies/police. According to available information, investigations in all these cases are underway, and it would be premature to disclose any details regarding the same.
- (c) The Unlawful Activities (Prevention) Act, 1967 was amended in 2004 and various provisions were incorporated in it to deal with all aspects of terrorism, including financing of terrorism. Provisions also exist in various other statutes to deal with activities of terrorists and subversive elements, such as the National Security Act, Prevention of Money Laundering Act etc. The legal framework and related measures for dealing with terrorist activities are being reviewed on a continuing basis.

Assessment by Central Teams of Flood affected States

- 549. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether the floods during this year has caused heavy damages and created havoc in many States particularly in Bihar;
 - (b) if so, the details of assessments made by the Central teams of the flood affected States;

- (c) the details of assistance in cash and kind provided by Government to the affected States;
- (d) whether any plans have been made to face such floods in the country; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) As per information received from the State Governments, based on their preliminary assessment, a statement showing the State/UT-wise details of loss of human lives, livestock and damage to houses as well as cropped areas due to heavy rains/ floods etc. during Southwest Monsoon 2008 is given as Statement-I (See below).

(b) and (c) As per the existing procedure, State Government concerned is required to submit a memorandum indicating sector-wise details of damage caused by the natural calamity and requirement of funds for relief operations by the State Government.

On receipt of a Memorandum from the State, an Inter Ministerial Central Team is constituted for an on the spot assessment of the situation and requirement of funds for the relief operations. The report of the Central Team is considered by an Inter Ministerial Group (IMG) headed by Home Secretary. The High Level Committee headed by Hon'ble Union Agriculture Minister considers the request of the State Government based on the report of the Central Team, recommendations of the IMG thereon and extant items and norms of assistance and approves the quantum of assistance from National Calamity Contingency Fund (NCCF).

The State Governments of Andhra Pradesh, Himachal Pradesh, and Karnataka have, so far, submitted memoranda seeking additional Central assistance from NCCF for relief operations in the areas affected by the floods, heavy rains etc. during Southwest Monsoon, 2008. The Central Teams have visited these States. The report of the Central Teams will be processed as per the procedure as stated above. Ad hoc releases from NCCF of Rs, 1000.00 crore to Bihar, Rs. 300.00 to Assam and Rs. 98.87 crore to Orissa have been made for management of heavy rains/floods etc. during Southwest monsoon-2008.

A Calamity Relief Fund (CRF) has been constituted with an allocated amount for each State based on the Award of the 12th Finance Commission for the period 2005-10, which is contributed by the Government of India and the State Government in the ratio of 3:1. The State Governments are required to meet the expenditure for providing immediate relief to the victims of notified natural calamities viz. avalanches, cyclone, cloud burst, drought, earthquake/ Tsunami, fire, flood, hailstorm, landslides and pest attacks, as per the approved norms and items of assistance from the CRF. In the event of a calamity of a severe nature, in which the requirement of funds for relief operations is beyond the funds available in the States CRF account, additional Central assistance is also considered from National Calamity Contingency Fund (NCCF), after following the laid procedure.

A statement showing the allocation & release of Central Share of Calamity Relief Fund (CRF) and funds released from National Calamity Contingency Fund (NCCF) during the year 2008-09 as a whole, is given as Statement-II (See below).

In addition 1.25 MT foodgrains to Bihar and 10,000 MT foodgrains to Assam have been provided for the flood affected people.

- (d) and (e) The Schemes for flood control are planned, funded and executed by the State Government concerned. The role of the Central Government is of a technical, catalytic and promotional nature. The Central Government has initiated various measures for assisting the States in the management of floods, which include:-
- (i) The setting up of the Rashtriya Barh Ayog in 1976 to look into the flood problem and suggest remedial measures. Based on its recommendations, flood management strategy in the country was formulated and forwarded to all the concerned States;
- (ii) Constitution of the Ganga Flood Control Commission in 1972 for the Ganga Basin States covering all the 23 river systems of Ganga;
- (iii) Constitution of the Brahmaputra Board for flood management covering the rivers Brahmaputra, Barak and their major tributaries;
- (iv) Formulation of the National Water Policy, 2002, which has recommended for the preparation of basin-wise Master Plans for flood management and control and for providing adequate flood cushion in the reservoir projects;
- (v) Constitution of a Task Force in 2004 for Flood management and Erosion Control in Assam and its neighbouring States as well as Bihar, West Bengal and Eastern Uttar Pradesh. The report of the Task Force has been circulated to all the concerned States and Central Ministries;
- (vi) Implementation of Flood Management Programme a state sector scheme under Central Plan with the objective to provide central assistance to the state governments for river management, flood control, anti-erosion works, anti-sea-erosion works, drainage development, flood proofing, flood prone area development programme, restoration of damaged flood management works, etc. in critical reaches which have secured all mandatory clearances.

Statement-I
State-wise details of damage due to heavy rains/ flash floods/
floods/ landslide during the year 2008

(Provisional - as on 16.10.2008)

SI.No. State/UT		No. of human lives lost	No. of cattle-heads lost	No. of houses damaged	Cropped area affected (lakh hectares)	
1	2	3	4	5	6	
1	Andhra Pradesh	148	6692	47239	4.32	
2	Arunachal Pradesh	-	8	75	-	
3	Assam	35	4257	52290	2.12	
4	Bihar	282	877	387189	3.4	
5	Chhattisgarh	2	2	5752	0.016	
6	Gujarat	94	240	907	-	

1	2	3	4	5	6
7	Goa	10	2	218	-
8	Haryana	15	29	390	0.53
9	Himachal Pradesh	50	2780	16838	1 . 55
10	Jharkhand	1	1	1411	Neg.
11	Karnataka	167	568	17665	1.4
12	Kerala	76	8	9754	0.06
13	Madhya Pradesh	16	1138	10039	-
14	Maharashtra	98	-	-	-
15	Orissa	107	1013	206691	5.98
16	Punjab	38	90	13170	0.83
17	Rajasthan	68	18	4129	-
18	Tamil Nadu	50	75	92	-
19	Uttar Pradesh	1209	1799	415526	4.98
20	Uttarakhand	104	=	850	=
21	West Bengal	288	3924	439982	1 . 25
22	Puducherry	-	=	11	-
	TOTAL	2858	23521	1630218	24.436

Note: NR- Not Reported
Neg.-Negligible

Statement-II

Allocation and Release of Funds from CRF and funds released from NCCF during 2008-2009

As on 08.10.2008

(Rs. in crore)

SI. Name of the State		Allocation of CRF		Releases from CRF		Releases	
No.Central		State	Total	1st	2nd	from NCCF	
		Share	Share		Instal-	Instal-	
					ment	ment	
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	298.73	99.58	398.31	149.365	149.365	29.82
2.	Arunachal Pradesh	23.15	7.72	30.87	11 . 575	-	26.40
3.	Assam	157.97	52.66	210.63	78.99	-	300.00#

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1 2	3	4	5	6	7	8
4. Bihar	121.86	40.62	162.48	60.93	60.93	1000.00#
5. Chhattisgarh	91.43	30.48	121.91	@	-	-
6. Goa	1.83	0.61	2.44	0.915	-	-
7. Gujarat	213.58	71.19	284.77	208.495*	-	-
8. Haryana	107.99	36.00	143.99	@	-	-
9. Himachal Pradesh	82.40	27.47	109.87	41.20	41.20	9.84
10. Jammu & Kashmir	70.75	23.58	94.33	35 . 375	-	-
11. Jharkhand	103.16	34.39	137.55	@	-	-
12. Karnataka	99.55	33.18	132.73	49.775	-	187.24
13. Kerala	74.23	24.75	98.98	37.115	-	9.476
14. Madhya Pradesh	208.04	69.35	277.39	104.02		
15. Maharashtra	193.53	64.51	258.04	@	-	-
16. Manipur	4.54	1.51	6.05	4.48 *	-	5.445
17. Meghalaya	9.23	3.08	12.31	4.615		
18. Mizoram	5.39	1.80	7.19	@	-	49.60
19. Nagaland	3.12	1.04	4.16	@	-	-
20. Orissa	246.73	82.24	328.97	123.365	123.365 + 63.567 \$	98.869#
21. Punjab	126.78	42.26	169.04	63.39	-	-
22. Rajasthan	360.87	120.29	481.16	180.435		
23. Sikkim	14.35	4.78	19.13	@	-	8.36
24. Tamil Nadu	181.52	60.51	242.03	90.76	-	74.95
25. Tripura	10.52	3.51	14.03	10.365	-	-
26. Uttar Pradesh	242.15	80.72	322.87	121.075	-	-
27. Uttarakhand	75 . 50	25.17	100.67	74.715*	-	-
28. West Bengal	192.07	64.02	256.09	96.035	-	

^{@ 1}st instalment of Centre's share of CRF for the year of 2008-09 has not been released for want of information relating to crediting of earlier released funds and submission of utilization certificate.

^{*} Includes arrears of previous year.

[#] Released 'on account' basis for flood-08.

 $[\]$ About 25% Central share released, in advance, during 2008-09 for the year 2009-10.